

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.55/2016(WZ)**

Jayshree Deepak Patil

... Applicant

Versus

The Vice Chairman & Managing Director,

MSRDC & Ors.

... Respondents

COMPILATION OF DOCUMENTS ON BEHALF OF RESPONDENT NO. 1

Sr. No.	Date	Particulars	Page No.
1.	15.10.2020	Status Report of Sarsan Truck Terminus alongwith photographs	1-5
2.		Layout Plan	6
3.	26.03.2018	Consent to Operate valid up to 31.01.2022	7-11



STUP Consultants Pvt. Ltd.

Sustainable Design of Infrastructure & Real Estate through Innovation



E/8189/YCEW&NH-48/ADV/3708

Date: 15/10/2020

To,
The Executive Engineer
Yashvantrao Chavan Expressway,
Maharashtra State Road Development Corporation
D, Hall, Opposite Council Hall, Camp Office
Pune - 411001

Subject: - Operation & Maintenance of Yashvantrao Chavan Expressway and Mumbai - Pune section of NH4 - **Jayashree Patil vs MSRDC - NGT matter OA 55 OF 2016 (Regarding Sarsan Truck Terminus on YCEW)**

Ref: - 1) MSRDC email to STUP (IE) on dated 12.10.2020
2) Telephonic talk with you on 15/10/2020

Dear Sir,

With respect to the above subject as per directed by you we have visited the location of Sarsan Truck Terminus on YCEW) and our observations are as below, as per our discussion.

1. Truck terminus's work is completed along with numbering of parking lots also provided signage for multi axles and trucks.
2. Truck terminus's drain work in place of natural existing nalla is completed, which is underground passing through Truck terminus parking area as well as food court area. Its discharge is in to natural existing nalla outside of truck terminus area which further connects to Patalganga river
3. Drain have two rows of 1.20 mtr. Dia hume pipe and four RCC chambers with M. S. steel plate cover.
4. Concrete road for access of Truck terminus is completed & seen in good condition.
5. Island, landscaping work is completed,
6. Petrol pump is functional.
7. Food mall and food court area's work is completed.

This is for your information and further needful action.

Yours faithfully,

For STUP Consultants P. Ltd.


(Arun D. Veer)
Team Leader

Encl: Recent Photographs and Layout plan.

CC: 1) CE In-charge MSRDC Pune, for information Please.
2) ASB/RVK, STUP Consultants P.Ltd. Vashi

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Truck Terminus Truck parking Area



Pipe drain passing through truck parking area



Drain chamber covered with M.S. Steel plate



Drain chamber covered with M.S. Steel plate

25



Down stream side drain discharge point out of truck terminus area in the existing nalla



Petrol Pump at Sarsan Truck terminus area



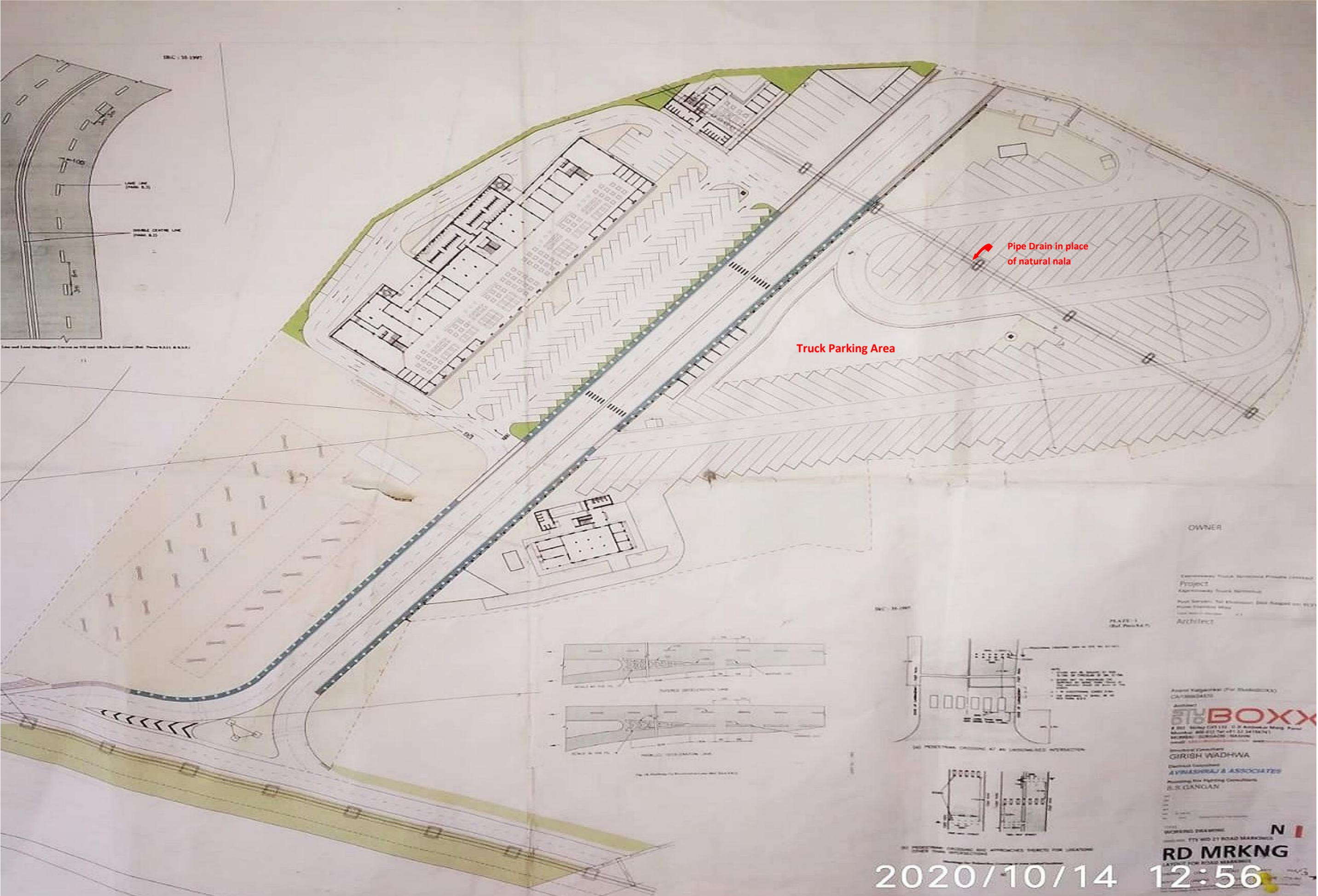
2020-10-12 15:42

Island, landscaping Entry point of Sarsan truck Terminus



2020-10-12 15:39

Internal roads and food mall at Sarsan truck terminal



Truck Parking Area

Pipe Drain in place of natural nala

OWNER

Project
 Approved by
 Architect

BOXXX
 GIRISH WADHWA
 ARCHITECT

RD MRKNG
 LAYING FOR ROAD MARKING

2020/10/14 12:56

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-27576034
022-27572620
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Email : roraigad@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Regional Office, Raigad, Raigad Bhavan,
6th floor Sector - 11, C.B.D Belapur

Navi Mumbai - 400614

File

Orange/L.S.I

Date: 26 /03/2018

Consent No: RO-Raigad/Consent/1803001294

Consent to Operate under Section 26 respectively of the Water (Prevention and Control of Pollution) Act, 1974 under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Expressway Truck Terminus Pvt. Ltd.
At. Sarsan, Mumbai-Pune Expressway,
Tal. Khalapur, Dist. Raigad:

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to operate is granted for a period up to: 31.01.2022
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity
1	Truck Terminus (Only Parking)	85 Nos. Truck Parking Provision
2	Food Mall	All types of Food catering as per order.

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the activity shall be Nil
- (ii) The daily quantity of sewage effluent from the activity shall not exceed 40.00M³.
- (iii) Trade Effluent : NA

(iv) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

1	Suspended Solids	Not to exceed	100 mg/l.
2	BOD 3 Days 27 degree C	Not to exceed	100 mg/l.
3	Free Ammonia	Not to exceed	1.2 mg/l.
4	TDS	Not to exceed	2100 mg/l.
5	Sulphates	Not to exceed	1000 mg/l.
6	Chlorides	Not to exceed	600 mg/l.
7	Fecal Coliform	No FC/100 ml	
8	Total Coliform	200 /100 ml	



(v) **Sewage Effluent Disposal:** The treated domestic effluent after proper disinfection shall be used on land for gardening, irrigation, road side plantation within own premises only. There shall not be any discharge of effluent outside the premises/local nalla.

(vi) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Canteen Waste/Food waste	60.0	Kg/Day	Organic Composting with Biological treatment.	Used as manure

(vii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic purpose	...	50.00 CMD
(ii) Water gets Polluted & Pollutants are Biodegradable	...	0.00 CMD
(iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic	...	0.00 CMD
(iv) Industrial Cooling, spraying in mine pits or boiler feed	...	0.00 CMD
(v) Agriculture/Gardening	...	30.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A. **Standards for Emissions of Air Pollutants:**

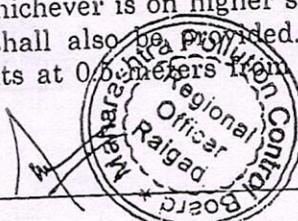
(i) SPM/TPM	Not to exceed	150 mg/Nm ³
(ii) SO ₂	Not to exceed	7.2 Kg/day

B. **Control Equipment:**

- I. Applicant shall provide and operate Air Pollution Control System of sufficient capacity to control the air emissions.
- II. There shall not be any secondary (fugitive) emissions.

6. **Conditions for D.G. Set: Conditions for D.G. Set:**

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.6 meters from acoustic enclosure/room and then average.



- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set

7. Standards for Stack Emissions:

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Diesel	15.0	Litr/hrs.

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	D.G. Set-125.0 KVA	10.0 above roof level

(iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(v) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) STP shall not cause any smell nuisance in surrounding area
- 3) Industry shall develop sufficient green belt in and around the premises

8. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

(i) The Industry shall not generate any type of hazardous waste.

(ii) Treatment: - NIL

- 1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
- 2. The industry should comply with the Hazardous Waste (M, H&T) Rules, 2008.



9. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

10. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non-hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipment's provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

11. Board reserves right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the applicant.



- 12. The consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies as may deemed fit necessary.
- 13. The industry shall extent the existing Bank Guarantee of Rs.1.0 lakh (Rupees One Lakh only) in favor of Regional Officer, Raigad, within 15 days period valid up to 31.01.2020 towards compliance of consent condition and Hon'ble NGT (WZ), Pune direction in the case No.55/2016 time to time.
- 14. The Capital investment of the industry is Rs.82.0 Crs.



For AND ON BEHALF OF M.P.C. BOARD

(Signature)
 (Dr. A. N. Harshvardhan)
 Regional Officer, Raigad

To,
 M/s. Expressway Truck Terminus Pvt. Ltd.
 At. Sarsan, Mumbai- Pune Expressway,
 Tal. Khalapur, Dist. Raigad.

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	50000.00	7605514	05-03-2018	Indian Bank
2	100000.00	0195516	15-02-2017	Indian Bank
3	200000.0	TXN1803003555	26-03-2018	E-Payment

Copy to:
 Sub Regional Officer-I, M.P.C. Board, Raigad- He is requested to submit the compliance report of consent conditions.